## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

STARRED QUESTION NO:357
ANSWERED ON:30.04.2012
CENTRAL ROAD FUND . ADV. A. SAMPATH
Chavan Shri Harischandra Deoram;Sampath Shri Anirudhan

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the proposals received, approved, funds allocated and projects undertaken / completed under the Central Road Fund scheme during the last three years and the current year, State / Union Territory-wise;
- (b) the criteria adopted for allocation of funds under the scheme to the States / Union Territories;
- (c) the State-wise details of the pending proposals alongwith the reasons for their pendency and the time by which such proposals are likely to be cleared;
- (d) whether some State Governments have diverted the funds allocated under the scheme for other projects; and
- (e) if so, the details thereof, State-wise alongwith the action taken by the Government in this regard?

## **Answer**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 357 TO BE ANSWERED ON 30-04-2012 ASKED BY ADV. A. SAMPATH AND SHRI HARISHCHANDRA CHAVAN REGARDING CENTRAL ROAD FUND.

- (a) State / UT-wise details of proposals received, approved and funds accrued and released under Central Road Fund (CRF) scheme during the last three years and the current year are at Annexures-I and II respectively. As per CRF Rules, the period of completion of projects shall not exceed 24 months including period of tendering of project.
- (b) Funds under the scheme of CRF are allocated to the States based on 30% weightage for petrol & diesel consumption in the State and 70% weightage to the geographical area of the State.
- (c) The proposals furnished by the respective State Governments under CRF are approved in accordance with Central Road Fund (State Road) Rules, 2007, subject to overall availability of funds and inter-se priority of works and shall be limited to the bank of sanctions which shall not normally exceed, at any point of time, two times of the annual accrual for the year.
- (d) No such case has been reported by State Governments.
- (e) Does not arise.